

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

R.A. No. 162/2016
O.A. No. 2008/2014

New Delhi, this the 28th day of September, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Director Local Bodies,
Govt. of NCT of Delhi,
9th Level, C-Wing,
Delhi Sachivalaya,
Delhi.

.. Review Applicant/
Respondent No.1

(By Advocate : Ms. Neetu Mishra for Mrs. Rashmi Chopra)

Versus

1. Shiv Charan,
S/o Late Shri Ved Parkash,
R/o Flat No.15, Bank Apartments,
Sector-4, Plot No.22, Dwarka,
New Delhi.
2. Vijay Sharma,
S/o Shri K.D. Sharma,
R/o F-2, New Municipal Double
Storey Market, Lodhi Colony,
New Delhi-110003.

.. Respondents/
Original Applicants

(By Advocate : None)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

None for the respondents/original applicants, inspite of service
of notice.

2. Heard Ms. Neetu Mishra proxy for Mrs. Rashmi Chopra for the review applicant, i.e. respondent No.1.

3. The short objection of the review applicant is that this Tribunal, while disposing of the O.A. No.2008/2014 by its order dated 08.03.2016 in para No.6 mentioned that certain facts were stated in the counter filed by respondent No.1, for which they were appeared in the O.A., but the said facts can be attributable only to respondent No.2 and to their counter only and, hence, the said typographical mistake may be corrected.

4. In the circumstances, in the order dated 08.03.2016 in O.A. No.2008/2014, in para No.6 in line No.9 for the words “respondent No.1”, it shall be read as “respondent No.2”. The RA is accordingly disposed of.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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